

[Shr' Vishwanath Pratap Singh]

should not have been cleared. We have asked for original documents. It is under examination. I may assure the House that when the total picture comes out, the fullest action will be taken under the law.

DR. KARAN SINGH : Please see that it does not get into the market. They should confiscate it immediately if such a thing has happened.

SHRI SOMNATH CHATTERJEE : The confiscated goods are sold in auction. It should be destroyed.

SHRI VISHWANATH PRATAP SINGH : So far as the law is concerned, I have made the position very clear. There has been a clearance from the customs officials. We are looking into how they have done it and we will take appropriate action. As regards the question of taking action, in respect of Bombay action has been taken and we are enquiring about Calcutta also.

As far as the Jain Shudh Vanaspati case is concerned, they have gone to the High Court. That matter is pending there.

So far as the question of sources is concerned, as regards domestic source, whether that could be possible in the domestic area, the Minister of Civil Supplies has said that under the law this cannot be used and all action is taken, whether it is domestic or imported.

SHRI SATYENDRA NARAIN SINHA : The Hon Minister has said that Calcutta Customs allowed smuggling of beef tallow. But there are two south Bombay based firms which are actually dealing in this. The last consignment that has arrived in Ranchi is from south Bombay based firm. Is Government aware that these two firms have dealings in this and that they have also been able to hoodwink the Customs in Bombay itself ?

SHRI VISHWANATH PRATAP

SINGH : The firm can be anywhere I am talking about the port.

SHRI M.S. SANJEEVI RAO: I just want to add one more word. Our Hon. Member has said that I have conceded that beef tallow is mixed with vanaspati. I did not. I only said that in 1982 September we had reports that there is a mixture.

Let me tell you that there are 91 vanaspati factories and we have Vanaspati Directorate and from 1-1-1983 to 1-8-1983 we have drawn samples to the tune of 2,819. We have already analysed 2,742 samples and we have found nothing wrong with them.

He has read the article in the 'Statesman'. I too read it. This is where I like to differ with the Hon. Member.

As regards the vanaspati factories, 91 of them, as far as I know, so far there is no adulteration. But if in Bhatinda Chemicals and Vanaspati which is unauthorised, they do it, I cannot help it at the moment. Of course, the Punjab Government is taking action under the Prevention of Food Adulteration Act. But as regards Ranchi, the same thing. They are bringing the beef and mutton tallow and manufacturing in the bucket factory. Don't forget. So, we have already alerted the Bihar Government and they are taking suitable action under the Food Adulteration Act.

13.32 hrs.

PETITION RE STATUTORY PROVISIONS FOR PAYMENT OF COMMISSION TO RETAILERS ON SALE OF BIDIS AND CIGARETTES, ETC.

श्री जार्ज फर्नाण्डिस (मुजफ्फरपुर) :  
उपाध्यक्ष जी, बीड़ियों और सिगरेटों की बिक्री पर फुटकर विक्रेताओं को कमीशन दिए जाने के लिए संविधिक उपबंधों, सिगरेटों का एक समान विनियम मूल्य निर्धारित करने और

सिगरेटों के निर्माताओं द्वारा की जाने वाली उत्पाद शुल्क की चोरी को रोकने के उपायों के बारे में श्री शिवप्रसाद गर्ग और अन्य व्यक्तियों द्वारा हस्ताक्षरित एक याचिका प्रस्तुत करता हूँ।

13.34 hrs.

*The Lok Sabha adjourned for Lunch till thirty five minutes past Fourteen of the Clock.*

*The Lok Sabha re-assembled after Lunch at forty minutes past Fourteen of the Clock*

[MR. DEPUTY-SPEAKER *in the Chair*]

#### MATTERS UNDER 377

MR. DEPUTY-SPEAKER : Shri Somnath Chatterjee.

(i) Need to nationalise the firm, Messrs, Brentford Electric (India) Ltd., Calcutta.

SHRI SOMNATH CHATTERJEE : (Jadavpur) : Sir, it is a matter of grave concern that although the Government had decided to acquire the undertaking of M/s, Brentford Electric (India) Limited, Calcutta and undertook to introduce in Parliament the necessary Bill for nationalisation as stated by the Hon'ble Minister of Industry in May, 1983, no step has yet been taken to implement the decision and, on the other hand, a news item has appeared which indicates that the Government has decided not to nationalise the undertaking and that the Company would be put into liquidation by denotifying the same under the Industries (Development and Regulation) Act.

The undertaking, since the takeover of the management, has been functioning well under Andrew Yule Co., a Government Company and there has been a substantial increase in the production and it is understood that most of the liabilities have been paid off or

are in the process of being discharged. The workers have rendered total cooperation for proper running of the Undertaking and initially they voluntarily accepted 60% of their wages only with a view to make the undertaking viable. There has always been excellent industrial relation in the Undertaking.

I would most earnestly request the Government to implement its decision for the nationalisation of the undertaking which, if closed, will not only result in the liquidation of a viable unit with more than 300 workers of the undertaking would be rendered jobless for no fault of theirs.

(ii) Re : Naval Singh, Cooperative Sugar Mills, Ltd., Borhanpur not being timely supplied with Turbo-alternator and other machinery by BHEL, Hyderabad and Messrs Richardson and Cruddas of Bombay,

श्री शिवकुमार सिंह (खंडवा) : उपाध्यक्ष महोदय, भेल हैदराबाद एवं रिचर्डसन एवं क्रूडस (पब्लिक सेक्टर कम्पनी) बम्बई द्वारा बुरहानपुर मध्यप्रदेश के नवल सिंह सहकारी शक्कर कारखाना मर्यादित, जो किसानों की सहकारी संस्था है, को टर्बो आल्टरनेटर व अन्य मशीनों के समय पर सप्लाई न किए जाने के कारण इरेक्शन समय पर न किए जाने के कारण उत्पादन प्रारम्भ होने में देरी होने की संभावना बन गई है। इससे क्षेत्र के 8000 एकड़ के गन्ना उत्पादक किसानों में भय एवं चिन्ता व्याप्त हो गई है। उद्योग मंत्री जी से प्रार्थना है कि वे हस्तक्षेप कर भय का निवारण करें।

(iii) Need for Central Governments intervention to prevent destruction of crops by sheep and intimidation of people by the shepherds in certain parts of Rajasthan

प्रो० निर्मला कुमारी शक्तावत (चित्तौड़गढ़) : उपाध्यक्ष महोदय, मैं नियम 377 के अधीन निम्नलिखित विषय की ओर मंत्री महोदय का ध्यान आकर्षित करना चाहती हूँ।